



**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No.204  
CP(IB)/8(AHM)2023

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Stans Buildtech Development and Marketing Enterprises .....Applicant

V/s

UHT Project LLP .....Respondent

**Order delivered on 23/06/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Anmol Bartaria, Ld. Adv.

For the Respondent : Mr. Dhruvin Dossani, Ld. Adv.

**ORDER**

Learned counsel for the applicant Mr. Anmol Bartaria appeared and stated that the matter has been settled and the applicant wants to withdraw this application.

We have checked that Vakalatnama of Mr. Anmol Bartaria dated 12.10.2022 is on record. Settlement is confirmed by the counsel for the respondent Mr. Dhruvin Dossani. Since the matter has been settled, we allow the application to be withdrawn. Accordingly, CP(IB) 8 of 2023 is disposed as withdrawn.

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN  
MEMBER (JUDICIAL)**